

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **06.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Uniply Industries Ltd

MAIN PETITION NUMBER : IBA/751/2020

(IA/MA) APPLICATION NUMBERS

IA/1719(CHE)/2023 in IA/289/2022; IA/289(CHE)/2022

ORDER

IA/1719(CHE)/2023 in IA/289/2022

Ld. Counsel Shri. Jayanth Viswanathan for the Applicant.

None for the Respondents.

This application has been filed seeking to amend the relief in IA/289(CHE)/2022.

It is stated that Corporate Debtor had advanced Rs. 643,41,37,720/- in installments to First Respondent towards Trade Receivables, Advances and other Financial Assets which is due and payable by the First Respondent. The erstwhile Statutory Auditors of the CD qualified the said transactions. It is stated that no response was received from the Respondents. Applicant is of prima facie view that the said transactions are the fraudulent transactions. He accordingly filed the applications claiming a sum of Rs. 563,56,42,636/-.

It is stated that due to change in the value of fraudulent transactions and exclusion of Rs. 80 crores from the total amount in the previous application, this application has been filed.

Considering the above facts and that there is no representation from the Respondents and that the Applicant has to prove the transactions, we allow the application as the amendment is not going to change the basic nature of the transactions as alleged.

Amended application be filed within two weeks and copy be served on the Respondents.

IA/1719(CHE)/2023 in IA/289/2022 is accordingly **disposed of.**

List the application IA/289/2022 for hearing on **05.04.2024.**

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)